

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-494(PB)/2017**

**IN THE MATTER OF:**

Reliance Commercial Finance Ltd. .... **APPLICANT / PETITIONER**  
Vs  
Noble Resourcing Business And Solutions .... **RESPONDENT**

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code**

**Order delivered on 16.01.2018**

**Coram:**

**CHIEF JUSTICE (RETD.) M. M. KUMAR**  
**Hon'ble President**

**S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the PETITIONER**

:- Mr. Soumya Dutta, Mr. Soumyajit Nath,  
Adv.

**For the RESPONDENT**

:- Mr. Pramod Singh, Advocate

**ORDER**

Learned Counsel for the petitioner requests for a week's time to file rejoinder. It is conceded that reply was received on 26.12.2017 and a copy was furnished to the Counsel for the petitioner. Let rejoinder be filed within a week with a copy in advance to the Counsel opposite. However, the same shall be subject to payment of Rs. 10,000/- as cost.

List the matter on 29<sup>th</sup> January, 2018.

Sd/-

**(M. M. KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**